

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4060  
ANSWERED ON:03.08.2009  
PRIVATE COMPANIES  
Haque Shri Sk. Saidul

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of limited and private limited companies functioning at present in the country, State-wise;
- (b) whether the Government has any control on the said companies with regard to the benefits/ facilities being provided by such companies to their employees/labourers; and
- (c) if so, the details thereof, State-wise?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) The number of companies limited by shares at work State-wise as on 31-03-2008 is annexed.
- (b) &(c) Under the Constitution of India, labour is a subject on the Concurrent List and enforcement of the provisions of various labour laws has been prescribed under provisions of the relevant Acts and is secured at two levels. In the Central sphere, the enforcement is secured through the officers of the Central Industrial Relations Machinery (CIRM) and in the State sphere, it is ensured through the State enforcement machinery. Since all private limited companies fall under the State sphere, the concerned State Governments are the appropriate Government for enforcement of various provisions of labour laws.